

श्री अटल बिहारी वाजपेयी : जब आपने मॉडल डिटेक्टर लागू किया, तब फाटक बन्द नहीं थे। अब नयी व्यवस्था हो गई कि फाटक बन्द कर दिए।

अध्यक्ष महोदय : आप मेरे पास आकर बात कर लीजिए और जो कहेंगे कर दूंगा। मैं आपके कथनानुसार चलूंगा। मैं अपने लिये थोड़े ही करता हूँ, आपके लिए करता हूँ।

(Interruptions)

MR. SPEAKER : Give it to me. I will look into it. Let me understand it...

SHRI KRISHNA CHANDRA HALDER : After half an hour...

MR. SPEAKER : What sort of person are you? I beseech to you to come to me and that we shall look into the matter. But you are going on like this...

SHRI KRISHNA CHANDRA HALDER : I am going to meet you...

MR. SPEAKER : There should be certain decency and decorum. Nothing is going on record. Let him say whatever he wants to.

(Interruptions)\*\*

\*श्री अब्दुल रशीद काबुली (श्रीनगर) : अध्यक्ष जी, आप मेरी बात सुन लें, मैं आपका प्रोटेक्शन चाहूंगा। कांग्रेस पार्टी की मीटिंग में मूनियन मिनिस्टर श्री ए० बी० ए० गनी खान चौधरी ने कहा है :

"that the Congress is going to dump the Jammu & Kashmir and West Bengal Government...."

شری محمد الرشید کابل (کریٹر)

ادھیکیس بی آپیری

بات سن لیں میں آپ کا پروٹیکشن

جاہوں گا - کانگریس پارٹی کی میٹنگ

میں یونین منیسٹر شری اے بی اے

فحشی خاں چودھری نے کہا ہے

"that the Congress is going to dump the Jammu & Kashmir and West Bengal Government..."

अध्यक्ष महोदय : आप अपनी मीटिंग में पार्टी की कुछ करो उसको यहां नहीं उठा सकते।

Nothing goes on record.

(व्यवधान)\*\*

12.22 hrs.

### PAPERS LAID ON THE TABLE

National Cadet Corps (Amendment) Rule, 1983

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : I beg to lay on the Table a copy of the National Cadet Corps (Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.R.O. 9 in Gazette of India dated the 7th January, 1984, under sub-section (3) of section 13 of the National Cadet Corps Act, 1948. [Placed in Library. See No. LT-7768/84].

Reviews on and Annual Report of Chemicals and Allied Products Export Promotion Council, Calcutta and Plastics and Linoleums Export Promotion Council, Bombay for 1982-83 and Statement showing reasons for not laying the Annual Report and Audited Accounts of Tea Board for 1982-83 in time.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review

(Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta for the year 1982-83. [Placed in Library. See No. LT-7769/84]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Lino-leums Export Promotion Council, Bombay, for the year 1982-83 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Lino-leums Export Promotion Council, Bombay, for the year 1982-83. [Placed in Library. See No. LT-7770/84].

(3) A Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tea Board for the year 1982-83 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-7771/84].

Notifications under Customs Act 1962, Reviews on the working of and Annual Report of Industrial Finance Corporation for the year ended 30th June, 1983 and Review on the working of and Annual Report of Industrial Development Bank of India for the year ended 30th June, 1983 etc. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 77(E) and 78(E) published in Gazette of India dated the 22nd February, 1984 together with an explanatory memorandum regarding exemption to Ceramic Fibre Blocks (Pyro Blocs) imported for use as component parts of industrial furnaces from basic customs duty in excess of 40 per cent ad valorem and from the whole of auxiliary duty leviable thereon.

(ii) G. S. R. 79(E) published in Gazette of India dated the 24th February, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Australian Dollars and U. S. A. Dollars into Indian currency or vice versa. [Placed in Library. See No. LT-7772/84].

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1983 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under subsection (3) of section 35 of the Industrial Finance Corporation Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1983. [Placed in Library. See No. LT-7773/84].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India